

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 2182 of 2012

(Arising out of Order-in-Appeal 101/2012 dated 08.05.2012 passed
by the Commissioner of Central Excise (Appeals-II), Bangalore.)

M/s. Welcast Steels Limited,

Plot No. 15, Phase I,
Peenya Industrial Area,
Bangalore – 560 058.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise,**

CR Building, Queens Road,
Bangalore III Commissionerate,
Bangalore – 560 001.

Respondent(s)

APPEARANCE:

None for the Appellant

Shri H. Jayathirtha, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20420/2024

DATE OF HEARING: 21.05.2024

DATE OF DECISION: 21.05.2024

PER : DR. D.M. MISRA

None present for the appellant. However vide his letter dated 21.05.2024 learned advocate has requested for withdrawal of the appeal as the claim for refund of CENVAT Credit has been utilised towards export and there is no unutilised

credit. Learned Authorised Representative (AR) for the Revenue has no objection. Appeal is dismissed being withdrawn.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R BHAGYA DEVI)
MEMBER (TECHNICAL)

Tk/Raja